

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

b

OA-107/93
MA-137/93

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this 7th day of November, 1996.

Shri Subhan,
S/o Shri Mithoo,
R/o 153, Masjid Wali Gali,
Narain Bazar,
Old Sealam Pur,
East Delhi Shahdara. Applicant

(through Shri U. Srivastava, advocate)

versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Moradabad.
3. Assistant Engineer,
Northern Railway,
Hapur.
4. Permanent Way Inspector,
Northern Railway,
Amroha. Respondents

(through Shri K.K. Patel, advocate)

The application having been heard on 7.11.1996 the
Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair(J), Chairman

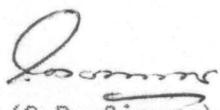
Applicant seeks a direction to reinstate him
as Casual Labour Gangman with consequential benefits.
Counsel for applicant placed before us a letter bearing
No. E/4/CL dated 11.01.1993 issued by Assistant
Engineer, Northern Railway, Hapur stating :

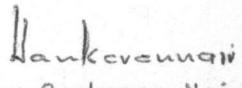
"At present casual labour is not
required. As and when vacancy exists you
will be called on the basis of seniority
and eligibility."

(1)

2. We direct the case of the applicant to be considered in terms of this letter. With this direction we dispose of the application. No costs.

Dated, 7th day of November, 1996.


(S.P. Biswas)
Member(A)


(Chettur Sankaran Nair(J))
Chairman

/vv/